

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.451/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th January 2018, 10.30 A.M

Name of the Company	Parasar Chatterjee -Vs-Classic Cuisine Pvt.Ltd.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. REETO BROTO KUMAR MITRA, ADV }
2. PATITA PARAN BISHWAL, ADV } Pehru
3. AVIK CHOUDHARI, ADV }

[Signature]
5/1/2018

1. Rahul Anand, Adv. } Resp. no. 2.

[Signature]
5/1/18

1. Anupam Das, Adv. Respondent NO. 3.

[Signature]
5/1/18

ORDER

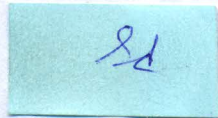
Ld. Counsel for the petitioner and the respondent nos. 2 and 3 is present.

Ld. Counsel for the respondent no. 3 made a request that time may be given for filing reply. Time has already been given for filing reply. Again 15 days time is allowed subject to payment of Rs.5,000/- as cost, which shall be paid in the

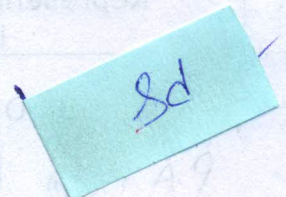
account of Prime Minister National Relief Fund, with a copy in advance to the opposite party.

Ld. Counsel for the petitioner made a request that time may be given for filing rejoinder. 7 days' time is granted for filing rejoinder, if any, after submissions of reply by the respondent no.3, with a copy in advance to the opposite parties.

List it on 19/02/2018.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)